

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.377/MP/2023

- Subject : Petition under section 79(1)(b) & 79(1)(f) of the Electricity Act, 2003 seeking carrying cost on the additional capital expenditure incurred by the Petitioner due to the introduction of the Central Goods and Services Act, 2017, the integrated Goods and Services Tax Act, 2017 & State Goods and Services Act, 2017, pursuant to the orders dated 23.08.2022 & 25.11.2022 passed by this Hon'ble Commission in Petition No. 52/MP/2019 and order dated 20.08.2021 passed by this Hon'ble Commission in Petition no. 536/MP/2020 along with supporting affidavit.
- Date of Hearing : **13.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri P. K. Singh, Member
- Petitioner : Solitaire Powertech Private Limited.
- Respondents : Solar Electricity Corporation of India Ltd & 5 Ors.
- Parties Present : Shri Nitish Gupta, Advocate, SPPL
Shri Nimesh Jha, Advocate, SPPL
Shri Rishabh Sehgal, Advocate, SPPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition had been filed *inter-alia*, seeking carrying cost / interest / discounting factor on the additional capital expenditure incurred by the Petitioner due to the introduction of the Central Goods and Services Act, 2017, the Integrated Goods and Services Tax Act, 2017 & State Goods and Services Act, 2017, pursuant to the orders dated 23.8.2022 & 25.11.2022 in Petition No. 52/MP/2019 and order dated 20.8.2021 in Petition No. 536/MP/2020. Learned counsel requested to issue notice to the parties.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Petitioner to serve a copy of the Petition to the Respondents, and the Respondents to file their respective replies to the Petition, if any, within eight weeks after serving a copy of the same to the Petitioner, who may file its rejoinder within four weeks thereafter.
 - (c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.
3. The Petition will be listed for hearing on **22.8.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)